

Raut alleges threat from Shinde's son

SHINDE GROUP MLA CALLS IT CHEAP STUNT

PTI
MUMBAI
Shiv Sena (Uddhav Balasahay Thackeray) leader Sanjay Raut on Tuesday wrote to the police alleging threat to life from Chief Minister Eknath Shinde's son, with an MLA from the Shinde camp calling it a cheap stunt.

Lok Sabha member Shrikanth Shinde (Eknath Shinde's son) has given a supari (contract) to kill me to a Thane-based criminal Raja Thakur. I have confirmed information regarding the same. I am informing you as a responsible citizen, Raut said in his letter.

Raut made the allegations in a letter to the Mumbai po-

Sena office in Parl allotted to Shinde faction

NEW DELHI: The Lok Sabha Secretariat has allotted the Shiv Sena office in Parliament House to the Eknath Shinde-led faction after the Election Commission's decision to recognise the group as the real Shiv Sena.

Responding to a letter written by Shinde faction's floor leader Rahul Shewale, the Lok Sabha Secretariat said the designated room for the Sena office in the Parliament building has been allotted to the party.

lice commissioner, copies of which were also sent to Maharashtra Deputy Chief Minister Devendra Fadnis, who holds the home portfolio, and the police of Thane city.

Responding to a question related to Raut's letter, Aaditya Thackeray, MLA and son of ex-CM Uddhav Thackeray said, The complaint should be taken seriously. Unfortunately, these traitor MLAs (from Shinde camp) are not being controlled at all. One MLA had opened fire in Mahim area of Mumbai, but no action has been taken at all.

Sanjay Shirsath, an MLA from Shinde's group said, Raut is doing is a cheap stunt to gain sympathy.

BEFORE THE MAMLATDAR / JT. MAMLATDAR OF BARDEZ, GOA

Case No. MUT / 84655 / Parra / 2023
Ninotchka Werburga De Sa alias Ninotchka Werburga Wood, Nikhera Complex, New Colony, Nagpur-440001.Applicant.

Vs

1. Wolfgang Joao De Souza 2. Joao Wilfred George Aleixo 3. Roland Garth Wood 4. Anthony De Sa 5. Natalia Louiza De Souza 6. Natalia Elisa Dsouza @Natalia Elisa De Souza 6. Isabel Dsa @ Isabel Dsouza Apolonia Dsouza @ Isabel Apolonia De Sa 7. Mary Maud De Sa 8. Vincent De Sa 9. Frederick George De Sa 10. Sydney Rudolf De Sa @ Col. S. R. De Sa 11. Jose Antonio Maria de Pampeu De Sa @ John Wilfred de Sa 12. Clementine De Sa @ Clementine F. Dsouza 13. Clementine Francisca Blossom De Sa 13. Judith De SaRespondents

To, The above named respondents / legal heirs

PUBLIC NOTICE

Whereas the applicant Ninotchka Werburga De Sa alias Ninotchka Werburga Wood, Nikhera Complex, New Colony, Nagpur-440001, has applied for mutation or partition under section 96 of L.R.C. 1968 to include her name in the occupants column under Sy. No. 46/17 of Vila Parra, Taluka Bardez, as per Inventory Proceeding No. 64/92/2018/G dated 17/02/2021 passed in the Court of the Civil Judge Junior Division, Mapusa, Goa.

WHEREAS, the notices in Form X was sent to all the interested persons by registered AD, however some of the notices could not be served and returned unserved to the sender with postal remark expired. Incomplete address house locked, not known, insufficient address and party out of station etc.

AND WHEREAS, the aforesaid applicant by application dated: 15/02/2023 has prayed for substitute service by means of displaying on the website of Directorate of Settlement and Land Records, Panaji <https://dsr.goa.gov.in/PublicSubNotice_Mutation.asp> as per Rule 10 sub-rule (2) of Goa Land Revenue (Records of Rights and Register of Cultivators) (Amendment) Rules 2021. As the applicant has submitted that they are not aware about the correct addresses of the respondents/their heirs if any for effecting personal service of notices, the applicant has prayed by way of displaying on Directorate of Settlement and Land Records website. Whereas I am satisfied that this is a fit case for such publication.

NOW THEREFORE, all the interested persons are hereby given notice of the said mutation entry and called upon to file their objection if any in the office of Mamlatdar / Jt. Mamlatdar of BARDEZ within fifteen days from the date of displaying of this notice on the DSR website along with material/documentary evidence on which you rely upon in person or through authorized agent, failing which deem fit action under section 96 of the Goa, Land Revenue code, 1968 will be taken in your absence.

Given under my hand and seal on this 15th February 2023. Sd/- **Bhiku Gavas** Mamlatdar / Jt. Mamlatdar cum Certifying Officer Bardez

IN THE COURT OF DEPUTY COLLECTOR / SUB DIVISION OFFICE AT BARDEZ, MAPUSA, GOA

Case No. 15 / 124 / 2021 / Part / Land
1. Alex D'Souza 2. Maria Anna D Souza, Both R/O Siolim, Bardez, Goa.Applicants

Vs

1. Mr. Justiniano Baltazar Oliver, Old Chowgle College, Vidyanagar, Margao, Goa.Opponents

To, Mr. Justiniano Baltazar Oliver, Old Chowgle College, Vidyanagar, Margao, Goa. D. S. 2. Adeoato D'Souza, H. No. 812, Portawaddo, Siolim, Bardez, Goa. 3. Mrs. Aida de Souza, Flat No. 2/D, St. Anthony's Church Complex, Igrez Vaddo, Mama, Siolim, Goa. 4. Mr. Antonio D'Souza, Opp St. Anthony's Church, Siolim, Bardez, Goa.Opponents

PUBLIC NOTICE

WHEREAS, the above named applicant has moved an application to this Court for Partition of HIS/HER/THEIR/ITS share under section 61 of Land Revenue Code 1968 in respect of property surveyed under Survey No. 72/9 of Siolim Village in Bardez Taluka measuring an area of 350 sq. mts.

AND WHEREAS, applicant served the notices through Registered AD to the Co-owners of the said survey number.

AND WHEREAS, notices are returned back from the postal authority with the endorsement "insufficient address" etc.

AND WHEREAS, the applicant has made an application on 05-Dec-2022 and prayed for service of summons by issuing Public Notice in any local daily under order V Rule 20(1-A) of Civil Procedure Code, 1908 as the applicant has stated their inability to submit the detailed addresses of the above opponents and their legal heirs.

AND WHEREAS, I am satisfied that this is a fit case for grant of such permission.

NOW THEREFORE, notice is hereby given again to the above opponents and all interested parties to appear on 13-03-2023 at 10:30 AM to file their say on the said date and time, failing which the matter will be heard and determined in their absence.

Given under my hand the seal of this Court on this 30th day of January, 2023

Sd/- **Gurudas S.T. Desai**
Deputy Collector & SDO, Bardez
Mapusa, Goa

CHANGE IN NAME

I, MIZBA BI XEC, r/o H.No. 83/F-1, Charivaddo, Sivrodem, Navelim, Margao, South Goa 403707 would like to change my name from MIZBA BI SHAIKH to MIZBA BI XEC.

Henceforth I will be known as **MIZBA BI XEC** in all my proceeding and dealings.

BOSS ADVT

IN THE COURT OF THE JOINT MAMLATDAR-V.SALCETE TALUKA, MARGAO GOA

Case No. Misc. Appl. Resto. No. 04/2017/JM-V

CASE NO.- JM-IMMund/Decl/48/2006/1. Shri Joaquim Domingos Goncao Amarante Dias r/o H. No. 554, Dongorm, Navelim, Salcete-Goa.Applicant

Vs

1. Shri Pobre Incisino Barreto (expired) through LRS a) Smt. Ricardina Barreto b) Alvin Felix Barreto c) Smt. Apurva Barreto d) Joao Domingos, Navelim 2. Shri Martinho Floriano Barreto r/o Remmy Vila, Dongorm, Navelim 3. Shri Cassiano Barreto (expired) through LRS a) Mrs. Veronica Barreto Wife of late Cassiano Barreto 3(b) Mr. Denzil Barreto Son of late Cassiano Barreto 3(c) Mr. Zilian Barreto Son of late Cassiano Barreto All residents of 2/3/4, D Block, Fourth Floor, Manish Garden, Manish Nagar, Four Bungalows, Andheri (West), Mumbai 400050.Opponents

PUBLIC NOTICE

To, The Legal heirs of Respondent No. 3. WHEREAS, the above mentioned Applicant has filed an application for setting aside the order dated 30/06/2017 and for restoration of Case No. JM-IMMund/Decl/48/2006.

AND WHEREAS, the notice was sent to Respondents on the last known permanent address but the same returned back with postal endorsement "Refused".

AND WHEREAS, the Applicant filed an application to serve the unserved Respondents through publication which is allowed by this court on 16/01/2023.

Therefore, a public notice is hereby given to any of the legal heirs/interested person having claim over survey No. 21/8 of Village Navelim, in Salcete Taluka to appear before this court either in person or through duly authorized agent on 27/02/2023 at 3.00 p.m. to file their say on the above said application.

Take notice that in default of your appearance on the above mentioned date and time the matter will be heard and decided in your absence.

Given under my hand and seal of this Court on this 16th day of January, 2023.

Sd/- **(Gaurav Bhoukhar)**
Joint Mamlatdar-V of Salcete, Holding Additional charge of Joint Mamlatdar-V, Margao-Goa

IN THE COURT OF THE MAMLATDAR OF BARDEZ TALUKA, MAPUSA, GOA

Case No. TNC / PVR / 18-C / Jan / 10 / 2014
1. Perpet Dias alias Maria Perpeta Fernandes, r/o H. No. 385, Marques vaddo, Candolim, Bardez, Goa.Applicant

Vs

1. Timotio George D Souza Raula 2. Pascoal D Souza Raula 3. Martino D Souza, All r/o Marques Vaddo, Candolim, Bardez, Goa. 4. Ana Maria De Souza alias Ana Maria de Souza Raulo alias Marina Dsouza, r/o Viegas Wado, Aprora, Bardez, Goa.Opponents

PUBLICATION NOTICE

To The Opponents

Whereas the applicant above named has made an application dated 23/7/2014 U/s 18-C of the Goa Damam & Diu Agricultural Tenancy Act 1964 for purchase of field bearing Survey No. 249/32 situated at Candolim, Bardez, Goa, in this Court against you.

And whereas the applicant by application dated 13/02/2023 informed that the notice sent by regd AD post to the opponent is served but could not find out the addresses of the Opponent and is therefore prayed for substitute service to the said opponent and his heirs by way of publication in daily local newspaper.

And whereas this Court is satisfied that this is a fit case for ordering such service.

Now therefore, notice is hereby given to you under Order V of Rule 20(1A) of the C.P.C. 1908 to appear before this Court either in person or by duly authorization on 06/03/2023 at 10.30 a.m. to answer the claim.

Take notice that, in default of your appearance as aforesaid on the date and time mentioned above, the application will be heard and determined in your absence.

Given under my hand and the seal of this Court on this 21st day of February 2023.

Sd/- **Pravind J. Gawas**
Mamlatdar of Bardez Taluka
Mapusa, Goa

IN THE COURT OF THE MAMLATDAR OF BARDEZ TALUKA, MAPUSA, GOA

Case No. JM-1 / MND / SR / Mapusa / 08 / 2022
Mrs. Laxmi alias Savle Shiva Mandrekar, W/o late Shiva Mandrekar, Major of age, Indian National, household, R/O H. No. 23/A, Karaswada, Mapusa, Bardez, Goa.Applicant

Vs

1. Mrs. Veronica Carrasco, major of age, Indian National, R/O 23/A, Karaswada, Mapusa, Bardez, Goa. 2. Mrs. Dhanshi Dhanraj Nagarkar, Major of age, Indian National, R/O 23/A, Karaswada, Mapusa, Bardez, Goa.Opponents

PUBLICATION NOTICE

To The Opponents

Whereas the applicant above named has made an application dated 22/02/2022 U/s 8-A of the Goa Damam & Diu Mundkar Protection from Eviction) Act 1975 for declaration of mundkar with regards to property surveyed under P.T. Sheet No. 38 of Chalty No. 7-A of Mapusa City, taluka bardez inthis Court against you.

And whereas the applicant by application dated 05/11/2022 informed that the notice sent by regd AD post to the opponent is returned served. The applicant has therefore prayed for substitute service as he is not aware of any other address of the opponent by way of publication in the local newspaper and the same has been granted by this court being genuine.

AND whereas this Court is satisfied that this is a fit case for ordering such service.

Now therefore, notice is hereby given to you under Order V of Rule 20(1A) of the C.P.C. 1908 to appear before this Court either in person or by duly authorized agent and able to answer all material questions relating to the application on 06/03/2023 at 10.30 a.m. failing which the application shall be heard and determined ex parte.

Given under my hand and the seal of this Court on this 31st day of January 2023.

Sd/- **Bhiku J. Gawas**
Joint Mamlatdar III of Bardez Taluka
Mapusa, Goa

Child mauled to death by dogs in Hyderabad

HYDERABAD
In a distressing incident that sent shock waves across Telangana, a 4-year-old child has been mauled to death by stray dogs here, prompting strong public reactions where some even described the menace as 'terror.'

While a video of the child falling prey to the canines has gone viral, Telangana Minister KT Rama Rao termed the incident "unfortunate" and said he was "pained" over the episode while the city civic body assured of steps to prevent recurrence of such attacks.

CHARRED BODIES CASE Haryana police files FIR against Rajasthan cops

PTI
NUH
Haryana Police on Tuesday registered a case against 30 to 40 unnamed Rajasthan police personnel on a complaint by a woman that her pregnant daughter-in-law lost her child after she was allegedly assaulted by them during a raid to nab her son, who is an accused in the Bharatpur abduction-murder case.

Following the complaint of Dulari Devi, an FIR has been registered under sections 14/8 (rioting, armed with deadly weapons), 149 (unlawful assembly), 354 (assault or criminal force to woman with intent to outrage her modesty), 452 (house-trespass) and 312 (causing miscarriage) of the Indian Penal Code at Nagina police station here, the police said.

He had exhumed the body of the stillborn baby whose postmortem was conducted by a board of doctors on Monday and the final report is awaited. Following the complaint of Dulari Devi, an FIR has been registered against unnamed cops of Rajasthan police," Varun Singla, SP of Nuh, told PTI.

BEFORE THE MAMLATDAR / JT. MAMLATDAR OF BARDEZ, GOA

Case No. MUT / 85093 / Siolim / 2023
Maria Zila Lobo, Antonio Teonilo Lobo, Andre Casimiro Lobo and Joephym Lobo, H. No. 142, Rodrigues Vaddo, Tropa, Sodlem, Bardez, Goa.Applicant

Vs

1. June Fernandes 2. John Oswald Fernandes 3. Jose Maria LoboRespondents

To, The above named respondents / legal heirs

PUBLIC NOTICE

Whereas the applicants Maria Zila Lobo, Antonio Teonilo Lobo, Andre Casimiro Lobo and Joephym Lobo, H. No. 142, Rodrigues Vaddo, Tropa, Sodlem, Siolim, Bardez, Goa, has applied for mutation under section 96 of L.R.C. 1968 to include their names in the occupants column under Sy. No. 287/28 of Village Siolim, Taluka Bardez, thereby deleting the existing names of Luizino Fernandes and John Oswald Fernandes therein as per Deed of Sale regd. No. BRZ-BK-00301-2018 CD Number BRZD793 dated 16/01/2018 executed before Sub Registrar of Bardez, Inventory Proceeding No. 200/2021/G dated 22/04/2022 passed in the Court of the Civil Judge Junior Division at Mapusa, Goa.

WHEREAS, the notices in Form X was sent to all the interested persons by registered AD, however some of the notices could not be served and returned unserved to the sender with postal remark expired. Incomplete address house locked, not known, insufficient address and party out of station etc.

AND WHEREAS, the aforesaid applicant by application dated: 13/02/2023 has prayed for substitute service by means of displaying on the website of Directorate of Settlement and Land Records, Panaji <https://dsr.goa.gov.in/PublicSubNotice_Mutation.asp> as per Rule 10 sub-rule (2) of Goa Land Revenue (Records of Rights and Register of Cultivators) (Amendment) Rules 2021. As the applicant has submitted that they are not aware about the correct addresses of the respondents/their heirs if any for effecting personal service of notices, the applicant has prayed by way of displaying on Directorate of Settlement and Land Records website. Whereas I am satisfied that this is a fit case for such publication.

NOW THEREFORE, all the interested persons are hereby given notice of the said mutation entry and called upon to file their objection if any in the office of Mamlatdar / Jt. Mamlatdar of BARDEZ within fifteen days from the date of displaying of this notice on the DSR website along with material/documentary evidence on which you rely upon in person or through authorized agent, failing which deem fit action under section 96 of the Goa, Land Revenue code, 1968 will be taken in your absence.

Given under my hand and seal on this 13th February 2023. Sd/- **Bhiku Gavas** Mamlatdar / Jt. Mamlatdar cum Certifying Officer Bardez

Government of Goa REGISTRATION DEPARTMENT Office of the Civil Registrar-cum-Sub Registrar, Canacona

Canacona Govt. Building, First Floor, Chaudi, Canacona - Goa, 403702
Phone No.: (0832) 2644466
Email: crs@canacona-rd.goa.nic.in

No: CRSR/CAN/95/2023
Dated: 09/02/2023
REGISTER

Office of the Civil Registrar cum Sub Registrar and Special Notary (Ex-Officio), Canacona - Goa

Smt. Freeda B.J. Gomes, Civil Registrar cum Sub Registrar and Special Notary (Ex-Officio) in the Judicial Division of Canacona.

In accordance with Section 346(11) of the Goa Succession, Special Notary and Inventory Proceedings Act, 2012, it is hereby made public that by Deed of Succession dated 08th February 2023 duly recorded under Book No. 75 at pages 152 to 156 of the office, the following is recorded:

That Mr. Leao Menino Coutinho expired on Third May two thousand twenty one (03/05/2021) at Parvem, Agonda, Canacona Goa intestate without making Will, Gift or any other disposition of his last will leaving behind his wife as moiety holder Mrs. Petronila Marta Fernandes, major of age, widow, housewife and his universal legal heirs his children namely (one) Ms. Viljima Coutinho, major of age, married to Mr. Eliston Coutinho Fernandes, major of age (two) Ms. Vievia Coutinho, major of age, spinster as his legal heirs and besides the above mentioned legal heirs there being no one else or other person who according to the law of Succession prevailing in the State of Goa could prefer or concur the said successor or may have a better claim to the estate or inheritance left by the said deceased.

Sd/- **(Freeda B. J. Gomes)**
Civil Registrar cum Sub Registrar and Special Notary (Ex-Officio), Canacona - Goa

IN THE COURT OF JOINT MAMLATDAR - I OF TISWADI TALUKA, AT PANAJI - GOA

Case No. MND/JM-I/PURN-O-G/02/19
Mr. Jose Gonsalves R/O. H. No. 235, (old) 191, Gudiwado, Neura-O-Grande, Tiswadi-Taluka.Applicant

Vs

Dr. Emerico de Noronha (Since Deceased through legal heirs), 1. Marcia Maria de Noronha, r/o H.N. 63, Dumpem, Uceassaim, Bardez Goa. 2. Mariana Aurea de Noronha r/o. Flat No.7, Sunflower Apartments, 2nd Floor, Near Pharmacy College, St. Inez, Panaji, 3. Maria Zara de Noronha r/o. H.No. 304, (3), Survem Vaddo, Guirim, Bardez-Goa. 4. Maria Fernandes de Noronha do. Nagesh building, First Floor, Shivaji Park Road No. 5, Mahim, Mumbai-400016. 5. Francisco Edwin de Noronha, r/o. H.No. 6/12-A, Arezinda, Bardez-Goa. 6. Alina Teresinha de Noronha r/o. H.No. 515, Behind O Patroconio Chapel, Benaulim, Salcete-Goa, 7. Carlos Xavier de Noronha R. Maria Ruth de Noronha Both r/o/ H.No. Villa No. 24, La Oceana Colony, Dona Paula, Panaji-Goa.Opponents

To, The Opponent No. 7

PUBLICATION NOTICE

Whereas the above applicant has filed an application before this court under the provision of Section 16(1) of Goa Daman and Diu Mundkar Act, 1975.

And whereas the applicant vide his application dated 19/12/2022 has prayed for substitute service by way of Publication on any daily news paper stating that notice sent to the opponent by the applicant by Registered A.D. are returned unserved with the postal remark "insufficient address".

Therefore notice is hereby given under V Rule 20(1-A) of Civil Procedure Code, 1908 to appear in this court in person or by a pleader duly instructed and able to answer all material questions relating to the case or who will be accompanied by some person able to answer all such questions on 24/02/2023 at 3.00 p.m. to answer the claim. Take notice that in default of your appearance on the date and time mentioned above, the matter will be heard in your absence.

Given under my hand and the seal of this Court on this 17th day of February, 2023.

Sd/- **(Shailendra J. Desai)**
Jt.Mamlatdar-I of Tiswadi Taluka, Panaji-Goa.

IN THE COURT OF THE MAMLATDAR OF BARDEZ TALUKA, MAPUSA, GOA

Case No. JM-1 / MND / SR / Mapusa / 08 / 2022
Mrs. Laxmi alias Savle Shiva Mandrekar, W/o late Shiva Mandrekar, Major of age, Indian National, household, R/O H. No. 23/A, Karaswada, Mapusa, Bardez, Goa.Applicant

Vs

1. Mrs. Veronica Carrasco, major of age, Indian National, R/O 23/A, Karaswada, Mapusa, Bardez, Goa. 2. Mrs. Dhanshi Dhanraj Nagarkar, Major of age, Indian National, R/O 23/A, Karaswada, Mapusa, Bardez, Goa.Opponents

PUBLICATION NOTICE

To The Opponents

Whereas the applicant above named has made an application dated 22/02/2022 U/s 8-A of the Goa Damam & Diu Mundkar Protection from Eviction) Act 1975 for declaration of mundkar with regards to property surveyed under P.T. Sheet No. 38 of Chalty No. 7-A of Mapusa City, taluka bardez inthis Court against you.

And whereas the applicant by application dated 05/11/2022 informed that the notice sent by regd AD post to the opponent is returned served. The applicant has therefore prayed for substitute service as he is not aware of any other address of the opponent by way of publication in the local newspaper and the same has been granted by this court being genuine.

AND whereas this Court is satisfied that this is a fit case for ordering such service.

Now therefore, notice is hereby given to you under Order V of Rule 20(1A) of the C.P.C. 1908 to appear before this Court either in person or by duly authorized agent and able to answer all material questions relating to the application on 06/03/2023 at 10.30 a.m. failing which the application shall be heard and determined ex parte.

Given under my hand and the seal of this Court on this 31st day of January 2023.

Sd/- **Bhiku J. Gawas**
Joint Mamlatdar III of Bardez Taluka
Mapusa, Goa

IN THE COURT OF THE MAMLATDAR OF BARDEZ TALUKA, MAPUSA, GOA

Case No. JM-1 / MND / SR / Mapusa / 08 / 2022
Mrs. Laxmi alias Savle Shiva Mandrekar, W/o late Shiva Mandrekar, Major of age, Indian National, household, R/O H. No. 23/A, Karaswada, Mapusa, Bardez, Goa.Applicant

Vs

1. Mrs. Veronica Carrasco, major of age, Indian National, R/O 23/A, Karaswada, Mapusa, Bardez, Goa. 2. Mrs. Dhanshi Dhanraj Nagarkar, Major of age, Indian National, R/O 23/A, Karaswada, Mapusa, Bardez, Goa.Opponents

PUBLICATION NOTICE

To The Opponents

Whereas the applicant above named has made an application dated 22/02/2022 U/s 8-A of the Goa Damam & Diu Mundkar Protection from Eviction) Act 1975 for declaration of mundkar with regards to property surveyed under P.T. Sheet No. 38 of Chalty No. 7-A of Mapusa City, taluka bardez inthis Court against you.

And whereas the applicant by application dated 05/11/2022 informed that the notice sent by regd AD post to the opponent is returned served. The applicant has therefore prayed for substitute service as he is not aware of any other address of the opponent by way of publication in the local newspaper and the same has been granted by this court being genuine.

AND whereas this Court is satisfied that this is a fit case for ordering such service.

Now therefore, notice is hereby given to you under Order V of Rule 20(1A) of the C.P.C. 1908 to appear before this Court either in person or by duly authorized agent and able to answer all material questions relating to the application on 06/03/2023 at 10.30 a.m. failing which the application shall be heard and determined ex parte.

Given under my hand and the seal of this Court on this 31st day of January 2023.

Sd/- **Bhiku J. Gawas**
Joint Mamlatdar III of Bardez Taluka
Mapusa, Goa

OFFICE OF THE CIVIL REGISTRAR CUM SUB REGISTRAR AND SPECIAL NOTARY (EX-OFFICIO) OF BARDEZ TALUKA, MAPUSA, GOA

No. CRSR / BARDEZ / NOT / 1322 / 2023 Dated 21/02/2023
NOTICE

Shri Gouresh G. Bugde, Joint Civil Registrar cum Sub Registrar and Special Notary II of Bardez Judicial Division at Mapusa, Goa

In accordance with Sec. 346 (11) of the Goa Succession Special Notaries and Inventory Proceeding Act 2012, it is hereby made public that by a Notarial Deed of Succession dated 15/02/2023 drawn up and before me Shri Gouresh G. Bugde, Joint Civil Registrar cum Sub Registrar II and Special Notary Ex-Officio Bardez at Mapusa at Page 12v onwards in the Notarial Book No. 882 of this Office the following is recorded:

That one Mr. Santan Inacio Silva alias Santana Silva was married to Josefa Silva alias Josefa Gomes. That the said Santan Inacio Silva died on 10/01/2024 at Delder, Shiradia, Goa. And said Josefa Silva died on 17/11/2020 at Carona, Bardez, Goa, leaving behind following children as legal heirs: 1) Mr. Peter Silva, aged 41 years, son of late Santana Silva, married to Mrs. Godvina Noronha, Indian National, resident of H.No.1371/11, Kamtivaddo, Carona, Alenda, Bardez, Goa and (2) Mrs. Rosada Silva, aged 53 years, daughter of late Santana Silva, married to Mr. Feliciano Dias, married Indian National, resident of Calvim, Bardez, Goa. That there is no other person or persons who as per the prevailing law in force in this State may be referred in the aforesaid inheritance or who may concur with the said heirs or who may have any better claim to the estate of the said deceased.

Any person having objection to this deed may file in this Office within 30 days from the date of its publication.

Sd/- **Gouresh G. Bugde**
Special Notary (Ex-Officio)
Bardez, Mapusa, Goa

IN THE COURT OF THE JUDICIAL MAGISTRATE FIRST CLASS, 'A' COURT, AT PONDA, GOA. FORMAL CODE II C.P.C. 1908

Criminal Case No. 365/ANIA/2021/A
Complainant:- VPK Urban Co-operative Credit Society Ltd.
To, Accused:- Shri. Shailesh Shashikant Naik, H. No. 96/8B, Ambeudak, Santona, Sangmuo Goa, 403 704.

WHEREAS, your attendance is necessary to the condition that you will be required to pay 10% of the cheque amount to be deposited as a condition for compounding with the Legal Service Authority or such authority as the Court deems fit. c) Similarly, if the application for compounding is made before the Sessions Court or a High Court in revision or appeal, such compounding may be allowed on the condition that the accused pays 15% of the cheque amount by way of costs. d) Finally, if the application for compounding is made before the Supreme Courts, the figure would increase to 20% of the cheque amount. e) Any cost imposed in accordance with the above Guidelines should be deposited with the Legal Service Authority or such authority as the Court before which compounding takes place. For instance, in case of compounding during the pendency of proceedings before a Magistrate's Court or a Court of Sessions, such costs should be deposited with the District Legal Service Authority. Likewise, costs imposed in connection with composition before the High Court should be deposited with the state Legal Services Authority and those imposed in connection with composition before the Supreme Court should be deposited with the National Legal Services Authority.

Given under my hand and the Seal of the Court, this 17th day of February, 2023.

Sd/- **(Supt./Head clerk)**
By Order of J.M.F.C.
Sd/- **(Superintendent/Head Clerk)**
By Order of J.M.F.C.
"A" Court, Ponda

IN THE COURT OF THE JUDICIAL MAGISTRATE, FIRST CLASS, 'A' COURT, AT PONDA - GOA

Cri. Misc. Appl. No.35/Cond/2022/A
VPK Urban Co-op. Cr. Sty. Ltd. Applicant

Vs
Mr. Pradosh Manohar Chari. Respondent

NOTICE

To, **Pradosh Manohar Chari, R/o. H.No. 941, New Vaddem, Vasco Da Gama, Goa- 403 802.**

WHEREAS, above named applicant has filed an application in this Court praying for condonation of delay in filing complaint U/s 138 of N. I. Act.

AND WHEREAS, upon perusing the said application this Court has passed an order calling for you say on above said application.

NOW therefore notice is hereby given to you to file your say on said application on 21st April, 2023 at 2.30 p.m. failing which the said application will be heard and decided in your absence.

GIVEN under my hand and the seal of this Court on this 17th February, 2023.

Sd/- **(Supt./Head clerk)**
By Order of the J.M.F.C, Ponda
"A' Court,

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SIDDHARTH NATURAL FOODS RESOURCES PVT. LTD.

| RELEVANT PARTICULARS | |
|--|---|
| 1. Name of Corporate Debtor | Siddharth Natural Foods Resources Pvt. Ltd. |
| 2. Date of Incorporation Of Corporate Debtor | 16/11/2007 |
| 3. Authority Under Which Corporate Debtor is Incorporated / Registered | RCC-GOA |
| 4. Corporate Identity No./Limited Liability Identification No. of corporate debtor | U15209GA2007PTC005490 |
| 5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor | Regd. Office: PLOT NO.83 KUNDAIM INDUSTRIAL ESTATE KUNDAIM GOA 403115 N |
| 6. Insolvency commencement date in respect of Corporate Debtor | Date of Order: 25/01/2023 (As per order of Hon'ble NCLT Mumbai Bench, CP No.30/10(B)-MB-V/2021) Date of receipt of Order: 20/02/2023 |
| 7. Estimated date of closure of insolvency resolution process | 24/07/2023 |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional | Anurag Jain IBBI/P/0011/P/1049/2017-2018/11732 |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board | (No communication to this address and Email) Registered Address: 1401 Interlink Heights, Sector-44, Plot-153, Seawoods West, Navi Mumbai, Maharashtra- 400776 Registered Email ID: jpanuragjain@gmail.com |
| 10. Address and e-mail to be used for correspondence with the interim resolution Professional | Communication Address: CA Anurag Jain, co. Resolve-PE Private Limited, 1003, Satra Plaza, Sector-19D, Vashi, Navi Mumbai-400703. Process Specific E-mail: sidd@resolvgroup.co.in |
| 11. Last date for submission of claims | 06/03/2023 |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Name the class(es) NOT APPLICABLE |
| 13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class. (Three names for each class) | NOT APPLICABLE |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available: | Web link: https://ibbi.gov.in/en/home/downloads Physical Address: 1003, Satra Plaza, Sector-19D, Vashi, Navi Mumbai-400703 |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of SIDDHARTH NATURAL FOODS RESOURCES PVT. LTD. on 25/01/2023. The creditors of SIDDHARTH NATURAL FOODS RESOURCES PVT. LTD. are hereby called upon to submit their claims with proof on or before 06/03/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Note 1: The submission of claim is to be made in accordance with Chapter 4 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proofs is to be submitted in the following specified forms along with documentary proof in support of the claim:

FORM B - Claim by operational creditors except workmen and employees
FORM C - Claim by financial creditors
FORM D - Claim by a workman or an employee
FORM E - Claim submitted by an authorised representative of workmen or employees
FORM F - Claim by creditors other than financial creditors and operational creditors
Submission of false or misleading proofs of claim shall attract penalties.

Date: 22/02/2023
Place: Navi Mumbai

CA Anurag Jain, Interim Resolution Professional
IBBI Registration No: IBBI/P/0011/P/1049/2017-2018/11732
IBBI Registered E-mail: jpanuragjain@gmail.com
AFA Vashi up to: 23/2/2023
Insolvency Professional Email: Resolv PE Private Limited
IBBI Registration No: IBBI/PE/0120
Process Specific Email ID: sidd@resolvgroup.co.in
Communication Address: 1003, Satra Plaza, Sector 19D, Palm Beach Road, Vashi, Navi Mumbai - 400 703

IN THE COURT OF THE MAMLATDAR OF BARDEZ TALUKA, MAPUSA, GOA

Case No. JM-1 / MND / SR / Mapusa / 08 / 2022
Mrs. Laxmi alias Savle Shiva Mandrekar, W/o late Shiva Mandrekar, Major of age, Indian National, household, R/O H. No. 23/A, Karaswada, Mapusa, Bardez, Goa.Applicant

Vs

1. Mrs. Veronica Carrasco, major of age, Indian National, R/O 23/A, Karaswada, Mapusa, Bardez, Goa. 2. Mrs. Dhanshi Dhanraj Nagarkar, Major of age, Indian National, R/O 23/A, Karaswada, Mapusa, Bardez, Goa.Opponents

PUBLICATION NOTICE

To The Opponents

Whereas the applicant above named has made an application dated 22/02/2022 U/s 8-A of the Goa Damam & Diu Mundkar Protection from Eviction) Act 1975 for declaration of mundkar with regards to property surveyed under P.T. Sheet No. 38 of Chalty No. 7-A of Mapusa City, taluka bardez inthis Court against you.

And whereas the applicant by application dated 05/11/2022 informed that the notice sent by regd AD post to the opponent is returned served. The applicant has therefore prayed for substitute service as he is not aware of any other address of the opponent by way of publication in the local newspaper and the same has been granted by this court being genuine.

AND whereas this Court is satisfied that this is a fit case for ordering such service.

Now therefore, notice is hereby given to you under Order V of Rule 20(1A) of the C.P.C. 1908 to appear before this Court either in person or by duly authorized agent and able to answer all material questions relating to the application on 06/03/2023 at 10.30 a.m. failing which the application shall be heard and determined ex parte.

Given under my hand and the seal of this Court on this 31st day of January 2023.

Sd/- **Bhiku J. Gawas**
Joint Mamlatdar III of Bardez Taluka
Mapusa, Goa

IN THE COURT OF THE MAMLATDAR OF BARDEZ TALUKA, MAPUSA, GOA

Case No. JM-1 / MND / SR / Mapusa / 08 / 2022
Mrs. Laxmi alias Savle Shiva Mandrekar, W/o late Shiva Mandrekar, Major of age, Indian National, household, R/O H. No. 23/A, Karaswada, Mapusa, Bardez, Goa.Applicant

Vs

1. Mrs. Veronica Carrasco, major of age, Indian National, R/O 23/A, Karaswada, Mapusa, Bardez, Goa. 2. Mrs. Dhanshi Dhanraj Nagarkar, Major of age, Indian National, R/O 23/A, Karaswada, Mapusa, Bardez, Goa.Opponents

PUBLICATION NOTICE

To The Opponents

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Given under my hand and the seal of this Court on this 31st day of January 2023.

Sd/- **Bhiku J. Gawas**
Joint Mamlatdar III of Bardez Taluka
Mapusa, Goa

Indian Overseas Bank
Regional Office - 759/51,
Deccan Gymkhana, F. C. Road, Pune 411004.
Tel No. 020-2567931/51, 25679233/34/35 Web : www.ioib.in

Bank Proposes to sell the following vehicles in "As is Where is Condition"

| Sr. No. | Make | Model | Registration No. | Vehicle can be inspected at |
|---------|------------------------|-------|------------------|--|
| 1 | Maruti Swift Dzire LXI | 2010 | MH04 EH 2217 | Indian Overseas Bank, Deccan Gymkhana Branch Aryabhushan Bhavan, Opp. Vadeshwar Hotel, F. C. Road, Pune 411004. 22/02/2023 to 08/03/2023 11.00 am to 5.00 pm |

Prescribed application form can be obtained from the above address or can be downloaded from bank's website. Full details of terms and conditions are available with application form or on bank's website at www.ioib.in under Tenders.
Date : 22/02/2023 Chief Regional Manager

HDFC BANK
We understand your world
HDFC Bank House, Agri Department, Ground Floor, MIT Marathon Building, Bund Garden, Opp- Guruprasad Society, Pune - 411001.

PHYSICAL POSSESSION NOTICE
As per U/s 13 (4) & 14 of SARFAESI Act read with rule 8 of the Security Interest Enforcement Rules, 2002.

Whereas, the undersigned being the Authorized Officer of the HDFC Bank Ltd. having office at HDFC Bank Ltd, Data Processing Centre, Ground Floor, Opp. Guruprasad Hsg. Society, Bund garden Road, Pune-411001 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 9 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 16th October 2021 calling upon the borrower **Mr. Balasaheb Kisanrao Laygude and Mrs. Chandrabhaga Kisan Laygude and Mrs. Vijaya Balasaheb Laygude and Mrs. Sujata Sainath Chandrawale and Mrs. Pramila Shivaji Gadge and Mrs. Supriya Balasaheb Laygude**, Term Loan Account No. 8780210 and 83806917, Cash Credit and OD Account bearing NO. 5020003992688 and 50200039933509 to repay the amount mentioned in the notice being **Rs. 1,05,09,305.62 /-(One Crore Five Lakh Nine Thousand Three Hundred Five and Sixty Two Paise)** with future interest and penal interest, default charges, costs etc. within 60 days from the receiving date of the said notice.

The borrower having failed to repay the said amount, demanded hence notice is hereby given to the borrower and the public in general that the authorized officer has taken physical Possession of the schedule mentioned property on 17th February 2023 described herein below in exercise of powers conferred on him under Sec.13 (4) & 14 of the said Act read with rule 8 of the said Rules as per Honorable District Magistrate Pune order dated 25th March 2022 .

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the schedule property will be subject to the charge of the **M/s HDFC BANK Ltd., for an amount Rs. 1,05,09,305.62 /-(One Crore Five Lakh Nine Thousand Three Hundred Five and Sixty Two Paise)**. Applicable future interest & incidental charges thereon.

Schedule of Immovable Property
A. Registered Mortgage Document with Sub- Registrar of Ambegaon having Document No. 1848/2019 dated 24/05/2019 and various other documents executed in favor of Bank.

| Sr No | Name of Owner | Type / Nature | Address of property | Area |
|-------|--------------------------------|---|--|--|
| 1 | Mr. Balasaheb Kisanrao Laygude | Residential Plot including Bungalow on it | Plot No. 585, Sector No.21, Nigdi, Tauka -Haveli, Dist Pune and also within Jurisdiction of Pimpri Chinchwad Municipal Corporation | Area admeasuring about 144.00 Sq. Mtr i.e. 1550 Sq. ft. along with RCC Construction about 639 Sq.ft. |

For HDFC Bank Ltd.
Authorized Officer
Abhijit Desai, 9850799479
Date : 17th February 2023
Place : Pune

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SIDDHARTH NATURAL FOODS RESOURCES PVT. LTD.

RELEVANT PARTICULARS

| | |
|---|---|
| 1. Name of Corporate Debtor | Siddharth Natural Foods Resources Pvt. Ltd. |
| 2. Date of Incorporation Of Corporate Debtor | 16/11/2007 |
| 3. Authority Under Which Corporate Debtor is Incorporated / Registered | ROC-GOA |
| 4. Corporate Identity No./Limited Liability Identification No. of corporate debtor | U15209GA2007PTC005490 |
| 5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor | Regt. Office: PLOT NO.83 KUNDAM INDUSTRIAL ESTATE KUNDAM GDA-403115 IN |
| 6. Insolvency commencement date in respect of Corporate Debtor | Date of Order: 25/01/2023 (As per order of Hon'ble NCLT Mumbai Bench, CP No. 301(B)-NB-V(2021) Date of receipt of Order: 20/02/2023 |
| 7. Estimated date of closure of insolvency resolution process | 24/07/2023 |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional | Anurag Jain IBBI/PA-001/IP-P01049/2017-2018/11732 |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board | (No communication to this address and Email) Registered Address: 1401 Oriental Heights, Sector-44, Plot-158, Seawoods West, Navi Mumbai, Maharashtra 400718 Registered Email: ID:panuragjain@gmail.com |
| 10. Address and e-mail to be used for correspondence with the interim resolution Professional | Communication Address: CA Anurag Jain, c/o. Resolve-PE Private Limited 1003, Satra Plaza, Sector-19D, Vashi, Navi Mumbai-400703. Process Specific Email: sid.nat@resolvegroup.co.in |
| 11. Last date for submission of claims | 06/03/2023 |
| 12. Classes of creditors, if any, under clause (b) of sub-section (EA) of section 21, ascertained by the interim resolution professional | Name of the class(es) NOT APPLICABLE |
| 13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | NOT APPLICABLE |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available: | Web link: https://ibbi.gov.in/en/home/downloads Physical Address: 1003, Satra Plaza, Sector-19D, Vashi, Navi Mumbai-400703 |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of SIDDHARTH NATURAL FOODS RESOURCES PVT. LTD. on 25/01/2023. The creditors of SIDDHARTH NATURAL FOODS RESOURCES PVT. LTD., are hereby called upon to submit their claims with proof on or before 06/03/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

Note: 1. The submission of claim is to be made in accordance with Chapter 4 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proofs is to be submitted in the following specified forms along with documentary proof in support of the claim:
FORM B - Claim by operational creditors except workmen and employees
FORM C - Claim by financial creditors
FORM D - Claim by a workman or an employee
FORM E - Claim submitted by an authorized representative of workmen or employees
FORM F - Claim by creditors other than financial creditors and operational creditors
Submission of false or misleading proofs of claim shall attract penalties.

Date: 22/02/2023
Place: Navi Mumbai
CA Anurag Jain
Interim Resolution Professional
IBBI Registration No: IBBI/PA-001/IP-P01049/2017-2018/11732
IBBI Registered E-mail: panuragjain@gmail.com
AFA Valid upto: 23/12/2023
Insolvency Professional Entity: Resolve PE Private Limited
IBBI Registration No: IBBI/PE/0120
Communication Address: 1003, Satra Plaza, Sector 19D, Palm Beach Road, Vashi, Navi Mumbai - 400 703
Process Specific Email ID: sid.nat@resolvegroup.co.in

यूनियन बैंक Union Bank of India
Bhugaon Branch : Dhanlaxmi Apartment, Sr. No. 518/1/2, At Bhugaon, Post Mulshi, Pune 412115, Ph : 9158406526 Email- cb1494@unionbankofindia.com

[Rule - 8 (1)] POSSESSION NOTICE
(For immovable property)

Whereas the undersigned being the Authorized Officer of Union Bank of India, Bhugaon Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued a Demand Notice dated 10/01/2022 calling upon the Borrower / Guarantor **M/s. Prathamesh collection, Prop. Sharad Satpute** and Guarantor **Lalita Sharad Satpute** to repay the amount mentioned in the notice being **Rs. 11,70,962.21 (Rupees Eleven Lakhs Seventy Thousand Nine Hundred Sixty Two and Twenty One Paise only)** and interest thereon within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under Sub Section (4) of section 13 of the Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on 20th February of the year 2023.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Union Bank of India, Bhugaon Branch** for an amount of **Rs. 11,70,962.21 (Rupees Eleven Lakhs Seventy Thousand Nine Hundred Sixty Two and Twenty One Paise only)** and interest thereon.

Description of Immovable Property
All that piece and parcel of the Flat No. 4B, adm 275 Sq. Ft., on the fourth Floor, in new building constructed at CTS No. 20 adm 76.9 Sq. Mts, at Rasta Peth, Taluka Haveli, Pune and Bounded as : Property Bounded: On towards East: By Road, On towards South: By CTS No. 21, On towards West: By Lane, On towards North: By CTS No. 19.

Date : 20/02/2023
Place : Pune
Authorized Officer,
Union Bank of India

Form No. 14
[See Regulation 33(2)]
By Regd. A/D, Dasti failing which by Publication

Office of the Recovery Officer-I/II
Debts Recovery Tribunal Pune
Unit No. 307 to 310, 3rd Floor, Kakade Biz Icon Building, Shivaji Nagar, Pune-411005.

DEMAND NOTICE
Notice Under sections 25 to 28 of the Recovery of Debts & Bankruptcy Act, 1993 and Rule 2 of Second Schedule to the Income Tax Act, 1961
RC/189/2016 13/02/2023

Bank of Maharashtra Versus Accuturn Industries

To, (CD 1) **M/s. Accuturn Industries, Prop. Mr. Sudhir Nagesh Malage**, Janai Heights, 168/1, Mahatma Phule Road, Indapur, District Pune

This is to notify that as per the Recovery Certificate issued in Pursuance of orders passed by the Presiding Officer, Debts Recovery Tribunal, Pune in OA/140/2012 an amount of **Rs. 1,05,16,637.00 (Rupees One Crore Five Lakhs Sixteen Thousand Six Hundred Thirty Seven Only)** along with pendent lite and future interest @ 9% from the date of filing of the original application i.e. 28th March, 2012 till realization and Costs of **Rs. 1,06,510.00 (Rupees One Lakh Six Thousand Five Hundred Ten Only)** has become due against you (Jointly and severally).

2. You are hereby directed to pay the above sum within 15 days of the receipt of the Notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 15/03/2023 at 10.30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:
(a) Such Interest as is payable for the period commencing immediately after this notice of the certificate/execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and seal of the Tribunal, on this date : 13/02/2023.

(D.K. Varma)
Recovery Officer-I
Debts Recovery Tribunal, Pune

TATA CAPITAL FINANCIAL SERVICES LIMITED
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013.
CIN No. U67100MH2010PLC210261. website - www.tatacapital.com

APPENDIX - IV
(See Rule - 8(1))

POSSESSION NOTICE

Whereas, the undersigned being the authorized officer of Tata Capital Financial Services Limited (TCFSL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 10th November 2022 calling upon the Borrower/Hypothecators/Guarantors, **R.C. Laser (Borrower & Hypothecator) and Mr. Rupesh Arvind Chaudhari (Guarantor)**, herein, to repay the amount mentioned in the notice being **Rs.90,98,805.50/- (Rupees Ninety Lakhs Ninety-Eight Thousand Eight Hundred Five and Fifty Paise Only)** as on 7th October 2022 within 60 days from the date of the said notice.

The Borrower/Mortgagor/Guarantors having failed to repay the amount, notice is hereby given to the Borrower/Mortgagors/Guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said Rules on this 20.02.2023.

The Borrower/Mortgagors/Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tata Capital Financial Services Limited (TCFSL) for an amount **Rs.90,98,805.50/- (Rupees Ninety Lakhs Ninety-Eight Thousand Eight Hundred Five and Fifty Paise Only)** as on 7th October 2022 together with further interest thereon at the contractual rate of interest till the date of payment & expenses thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Hypothecated / Secured Assets
ASSET DESCRIPTION: DESCRIPTION OF HYPOTHECATED ASSETS/MACHINERIES BY NOTICE NO.1 IN THE EQUIPMENT'S FINANCE ACCOUNT OF RS.1,16,46,600/- OF M/S. RC LASER AND SECOND CHARGE FOR THE GECL TERM LOAN FACILITY OF RS.23,28,000/- OF M/S. RC LASER

| S. No. | Name of third-party vendor | Machine/Equipment Description | Quantity | Invoice No. cleared by the Company | Date of the Invoice | Amount (INR) |
|--------|----------------------------|--|----------|------------------------------------|---------------------|---------------|
| 1 | Berlin Machine Corporation | Bodan Brand CNC FIBER LASER ALL COVER EXCHANGE PLATFORM CUTTING MACHINE P3015 3000*1500-3000W WITH MAX POWER SOURCE HS. Code- 8455110090 | 1 set | BPI-449 | 09.01.2019 | 1,16,46,600/- |

The aforesaid Equipment's have been lying in the premises situated at RC Laser Sector No 7, Plot No 196, MIDC Road, Indrayani Nagar, MIDC, Bhosani, Pune, Maharashtra - 411026 (IN).

For Tata Capital Financial Services Limited
Sd/-
Authorized Officer
Date: 20.02.2023
Place: Pune

यूनियन बैंक Union Bank of India
Credit Recovery And Legal Service Department
Regional Office : 411 & 412, 4th Floor, Connaught Place, Bundgarden Road, Near Wadia College, Pune- 411001, Maharashtra.
Phone- 9657209286/7350735611

Mega E-auction For Sale of Movable / Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rule, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, the symbolic / physical possession of which has been taken by the Authorized Officer of Union Bank of India (secured creditor), will be sold as "As is where is", "As is what is" and "Whatever there is" on the date mentioned below, for recovery of dues as mentioned hereunder to **Union Bank of India** from the below mentioned Borrower (s) & Guarantor (s). The Reserve Price and the Earnest Money Deposit are also mentioned hereunder:

| Sr. No. | Name of the Branch and Borrowers / Guarantors and Type of Possession | Amount Due | Description of the Properties | Reserve Price | Earnest Money Deposit | Min. Bid Increment by which the Bid is to be increased |
|---------|---|--|--|---|---|--|
| 1 | ARB - Pune 78780 M/s. Mumbai Fashion Boutique (Physical Possession) | Rs.40,17,925/- (Rupees Forty Lakhs Seventeen Thousand Nine Hundred Twenty Five Only) with further interest cost and expenses | All that piece and parcel of Shop No.4, adm 162 Sq. Ft. i.e. 15.05 Sq. mtrs carpet area on 1st Floor in E-Building, in the scheme known as "CRYSTAL HEIGHTS" constructed on the land situated at S. No.176, Hissa No. 2/1/A and 2/1/B at Village Wakad, Dist. Pune-411057, within the limits of PCMC. | Rs. 16,28,000/- (Rupees Sixteen Lakh Twenty Eight Thousand Only) | Rs. 1,62,800/- (Rupees One Lakh Sixty-Two Thousand Eight Hundred Only) | Rs.25,000/- (Rupees Twenty Five Thousand Only) |
| 2 | ARB - Pune 78780 Mr. Vipul Vidur Bhatt (Physical Possession) | Rs.2,30,64,975/- (Rupees Two Crore Thirty Lakhs Sixty Four Thousand Nine Hundred Seventy Five Only) with further interest, cost and expenses | All that piece and parcel of Flat No. A-603 area admeasuring total carpet area 2091 Sq. Ft (i.e. 960 Sq Ft. carpet area plus terrace adm 1058 Sq Ft plus Aangan adm 73 Sq. Ft) on 6th Floor, together with one Covered Car Parking in Commercial Residential Project "Varah" constructed on the land bearing Sr. No. 58/7B/7, 58/7B/8, 58/7B/10, 58/7B/11, 58/7B/6 and 58/7B/2A, after amalgamation now considered as S No 58/7B/2A+6+7+ 8+10+1, Near Gokulnagar Chowk, Katraj-Kondhwa Road, Village Kondhava Budruk, Taluka Haveli, District Pune 411048 and within the limits of PMC. | Rs. 87,30,000/- (Rupees Eighty Seven Lakhs Thirty Thousand Only) | Rs. 8,73,000/- (Rupees Eight Lakhs Seventy Three Thousand Only) | Rs.25,000/- (Rupees Twenty Five Thousand Only) |
| 3 | ARB - Pune 78780 Arti Navin Agarwal. (Symbolic Possession) | Rs. 19,29,050/- (Rupees Nineteen Lakhs Twenty Nine thousand Fifty Only) | All that piece and parcel of Flat No. 402, admeasuring about carpet area 51 square meter i.e. 549 square feet carpet, along with one Scooter Parking area about 2 square meter Terrace, built up area located on Forth Floor in B Wing, Phase II in building known as "Apla Dhar Sanaswad" constructed on Gat. No. 175,176,165,181 and 183, situated at Village Dingrajwadi, Taluka Shirur, Dist. Pune. | Rs. 16,78,000/- (Rupees Sixteen Lakhs Seventy Eight Thousand Only) | RS. 1,67,800/- (Rupees One Lakh Sixty Seven Thousand Eight Hundred Only) | Rs.25,000/- (Rupees Twenty Five Thousand Only) |
| 4 | ARB - Pune 78780 M/s. Munot Sons (Symbolic Possession) | Rs.3,65,10,016.39/- (Rupees Three Crore Sixty Five Lakhs Ten Thousand Sixteen and Paise Thirty Nine only) with further interest cost and expenses. | Property 1: - Land and Building Bearing Bungalow Plot No. 16, Shanti Kiran, Gat No. 1747/3 & 1744, Situated at Village Loni Kalbhor, Haveli Pune. Area Admeasuring 100.17 sq. meter. (1078.26 Sq. feet), 112 sq. meter built up. Property 2: - Flat No. 101, Still Floor, Building No. I, Kumar Santosh Co-Op. Housing Society, Opp. Shankarsheth Road, Behind Meera Society, CTS No.39, S. No. 511, Gultekdi, Pune - 411 037. Area admeasuring 1185 Sq. feet (110.13 sq. meter) and still parking No. 19, (i.e. 13 sq. meter), Build up area 132.16 sq. meter. | Property No. 1: - Rs. 47,32,000/- (Rupees Forty Seven Lakhs Thirty Two Thousand Only) Property No. 2: - Rs. 1,78,19,000/- (Rupees One Crore Seventy Eight Lakhs Nineteen Thousand Only) | Property No. 1: - Rs. 4,73,200/- (Rupees Four Lakhs Seventy Three Thousand Two Hundred Only) Property No. 2: - Rs. 17,81,900/- (Rupees Seventeen Lakhs Eighty One Thousand Nine Hundred Only) | Rs.25,000/- (Rupees Twenty-Five Thousand Only) Rs.25,000/- (Rupees Twenty-Five Thousand Only) |
| 5 | ARB - Pune 78780 M/s Shambhu Mahadev Sugar and Allied Industries Ltd (Physical Possession) | Rs. 8,42,13,967.00 (Rupees Eight Crore Forty Two Lakhs Thirteen Thousand Nine Hundred Sixty Seven only) as on 30/09/2018 plus interest and charges | Property 1: - All that piece and parcel of Residential Flat No. 1803, 18th floor, D-Building, "Shubh Kalyan" Project, Nanded City (NRD No.9), situated at S.No. 2, Hissa No. 4, 5/2/1, 5/2/2/1, 6 Off Sinhadgad Road, Village Nanded and Khadkwasia, Taluka-Haveli, District Pune-411041 belonging to Mr. Dilip Shankarrao Apte admeasuring about 1157 square feet i.e. 107.49 Sq.mtrs. and sit-out admeasuring 81 square feet i.e. 7.52 Sq.mtrs. along with one covered car parking area. Property 2: - All that piece and parcel of Residential Flat No. 2004, 20th floor, F-Building, "Asawan" Project, Nanded City (NRD No.8), situated at S. No. 2, Hissa No. 1B/2, 2/1, 2/2, 5/2/1, S.No.3 Hissa No. 1B, 2, S. No. 4 Hissa No. 1/3/1, 1/3/2, 1/5, S. No. 5 Hissa No. 1/1/1, 1/1/2, 1/2/1, 1/2/2, S. No. 6 Hissa No. 1/1+2+3 Off Sinhadgad Road, Village Nanded, Taluka-Haveli, District Pune-411041 Maharashtra belonging to Mrs. Shalmi Diliprao Apte admeasuring about 988 square feet i.e. 92.72 Sq.mtrs. and sit-out admeasuring 84 square feet i.e. 7.80 Sq.mtrs. along with one covered car parking area. | Property - 1 Rs.99,56,000/- (Rupees Ninety Nine Lakhs Fifty Six Thousand Only) Property - 2 Rs.86,78,000/- (Rupees Eighty Six Lakhs Seventy Eight Thousand Only) | Property - 1 Rs. 9,95,600/- (Rupees Nine Lakh Ninety Five Thousand Six Hundred Only) Property - 2 Rs. 8,67,800/- (Rupees Eight Lakhs Sixty Seven Thousand Eight Hundred Only) | Rs.25,000/- (Rupees Twenty-Five Thousand Only) Rs.25,000/- (Rupees Twenty-Five Thousand Only) |
| 6 | ARB - Pune 78780 M/s Swami Samarth Enterprises (Symbolic Possession) | Rs.68,67,472/- (Rupees Sixty Eight Lakhs Sixty Seven Thousand Four Hundred Seventy Two Only) plus interest thereon | Property No.1: - Flat No.602, 6th Floor, Building No. B, Wing A, Kamala City Co-Operative Housing Society, measuring 550 Sq. Ft. Situated at Plot No.1 to 12, S.No.22, Hissa No.1(part), Katraj, Pune-411046. Property No.2: - Flat No. 904, 9th Floor, Building No. F, Suyog Leher Cooperative Housing Society, measuring 81.40 Sq. Mtrs. (62.62 Sq. Mtrs carpet area), Situated at S. No. 16/2 (Old Sr. No. 15/20), Kondhwa Budruk, Tal. Haveli, Pune -411048 Property No.3: - Flat No.203, 2nd floor, Purva Residency, measuring 59.29 sq. mtrs, Situated at S.No.58/2/2/7 (Old S.No. 93/2), S.No.58/5/1/1/10/10 (Old S. No. 93/5/1/1/10/10) and S. No. 58/5/1/1/10/9 (Old S. No.93/5/1/1/10/9), behind Khandoba Mandir, Sukhsagar Nagar, Kondhwa Bk, Taluka - Haveli, Pune - 411048 | Property No.01- Rs.40,53,000/- (Rupees Forty Lakhs Fifty Three Thousand Only) Property No.02- Rs.52,78,000/- (Rupees Fifty Two Lakhs Seventy Eight Thousand Only) Property No.03- Rs.32,70,000/- (Rupees Thirty Two Lakhs Seventy Thousand Only) | Property No.01- Rs.4,05,300/- (Rupees Four Lakhs Five Thousand Three Hundred Only) Property No.02- Rs. 5,27,800/- (Rupees Five Lakhs Twenty Seven Thousand Eight Hundred Only) Property No.03- Rs.3,27,000/- (Rupees Three Lakhs Twenty-seven Thousand Only) | Rs.25,000/- (Rupees Twenty Five Thousand Only) Rs.25,000/- (Rupees Twenty Five Thousand Only) Rs.25,000/- (Rupees Twenty Five Thousand Only) |
| 7 | ARB - Pune 78780 M/S Yasmeen Irfan Mulla (Symbolic Possession) | Rs. 42,34,347 (Rupees Forty Two Lakhs Thirty Four Thousand Three Hundred Forty Seven only) plus further interest and charges | Residential Land & Building vide S.No. 48, Hissa No.3/1, Milkat No 4A/9, measuring 1908 Sq. Ft. Situated at Kranti Nagar, Near Anand Park Bus Stop, Wadgaon Sheri, Taluka-Haveli, Pune- 411014 | Rs. 66,22,000/- (Rupees Sixty Six Lakhs Twenty Two Thousand Only) | Rs. 6,62,200/- (Rupees Six Lakhs Sixty Two Thousand Two Hundred Only) | Rs.25,000/- (Rupees Twenty Five Thousand Only) |

For detailed terms and condition of the sale, Branch contact detail, Registration and Login and Bidding Rules visit <https://www.mstccommerce.com/auctionhome/ibapi/index.jsp>
Note: All bidders are requested to visit the above site & complete the registration, KYC updation & payment 3 to 4 days before date of E-auction to avoid last minute rush.

Date : 20/02/2023
Place : Pune
Date & Time of E-Auction: 10/03/2023 (1 pm to 5 pm)
Authorized Officer,
Union Bank of India

यूनियन बैंक Union Bank of India
Regional Office :
Shop No. 201- 202, Stellar Enclave, D.P. Road, Aundh, Pune- 411 007

Sale Notice for Sale of Immovable Properties
E-Auction Sale Notice Mega E-Auction

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rule, 2002

Continued from previous page

| Sr. No. | Name of Account Holder | Description of property | Reserve Price & EMD | Amount Due As On Date of NPA and further interest thereon | Branch & Manager's Contact No. & Account Details |
|---------|--|---|---|---|--|
| 40 | Mr. Bhaskar Dyandeo Salunkhe & Mrs. Geeta Bhaskar Salunkhe | Flat No. 24, 5th Floor, A Wing, Prakriti Heights, S. No. 207/4, Bhosani, Pune-411039 | R.P.: Rs. 43.42 Lakhs EMD: Rs. 4.34,200/- | Rs. 16,67,394.80/- (Rupees Sixteen Lakhs Sixty Seven Thousand Three Hundred Ninety Four And Eighty Paise Only) & further interest thereon | Thergaon Branch Account No. 589501980050000 IFSC: UBIN0558958 Mr. Sandeep Mallick, Mob. 9822419618 |
| 41 | Mrs. Megha Ramesh Ghadge & Mr. Ramesh Dharmaji Ghadge | Flat No. 9, Building No. A, Sai Gagan Palace, Singhad Road, Opp Jagat Dairy, Narhe Road, Pune-411041 | R.P.: Rs. 29.26 Lakhs EMD: Rs. 2.92,600/- | Rs. 6,34,427.59/- (Rupees Six Lakhs Thirty Four Thousand Four Hundred Twenty Seven And Fifty Nine Paise Only) & further interest thereon | Thergaon Branch Account No. 589501980050000 IFSC: UBIN0558958 Mr. Sandeep Mallick, Mob. 9822419618 |
| 42 | Mrs. Leena Prashant Kolambkar & Mrs. Sheetal Kolambkar (Legal Heirs of Prashant Kolambkar) | Plot No. 45, S. No. 1702, 171/2(P), C.T.S. No. 4875, "Matruchya Bungalow" Pimpri Audyogic Kamgar Co-op , HSG SOC, Haveli, Pune, 411018, Maharashtra | R.P.: Rs. 1,32,88,500/- EMD: Rs. 13,28,850/- | Rs. 56,05,009/- (Rupees Fifty Six Lakhs Five Thousand Nine Only) & further interest thereon | Balewadi Branch Account No. 643801980050000 IFSC: UBIN0564389 Mr. Kaushik Mitra (Mob. 9590195082) |

E Auction Date: 10/03/2023 between 11:00 Am to 4:00 Pm. Last date for submission of EMD: Before start of E-Auction. EMD Shall be deposited through MSTC only. Details of encumbrances if any - Not Known
* As per Sec 194-IA of income Tax act 1961, TDS @1% will be applicable on the sale proceeds where sale consideration is Rs 50,00 lakhs & Above. The successful bidder or purchaser shall deduct 1% TDS from the sale price & deposit the same with the income tax department with form no 16-B, containing the PAN no as a seller & submit the original receipt of the TDS certificate to the bank. The purchaser shall be liable for payment of local taxes, Excise duty & any other statutory dues. The registration charges & stamp duty on the document executed for affecting the sale shall be borne by the purchaser.
For detailed terms & conditions of the sale, please refer to the link provided on Union Bank of India secured creditors website i.e. <https://www.unionbankofindia.co.in/english/TenderViewAllAuction.aspx>, www.unionbankofindia.co.in, <https://ibapi.in>. E Auction process will be held through MSTC only.
Date : 20/02/2023
Place : Pune
Authorized Officer,
Union Bank of India

